

[Translation]

Benefits to Widow of Government Employee

3425 SHRI RAMSHAKAL : Will the PRIME MINISTER be pleased to state :

(a) whether at the death of the Government employee his widow is absorbed in the service but his funds such as Provident Fund and Insurance Amount are not paid to her;

(b) if so, the reasons therefor; and

(c) the steps the Government propose to take to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIAN) : (a) to (c) The wife of a Central Government employee on his death whether she is given employment or not, is eligible to receive amounts of Provident Fund, Insurance (CGEIS) etc. according to the nomination made by the deceased employee. If there is no nomination, the amounts are payable on the production of a Succession Certificate. Instructions have been issued to the Heads of Department etc. from time to time asking them to ensure that there are no delays in the payment of amounts due to the employee, including family of the deceased Government servant.

[English]

Medical College at Jalandhar

3426. SHRI SUKHBIR SINGH BADAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have sanctioned a Medical College to be set up at Jalandhar in Punjab;

(b) if so, the proposed location thereof and the steps being taken by the Government to execute this project;

(c) the details of the financial allocation made for this purpose and the time by which the funds are likely to be released for the implementation of this project; and

(d) the time by which the said college is likely to start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) and (b) A proposal has been received from the Punjab Institute of Medical Sciences for establishment of a new medical college at Jalandhar. The proposal has been referred to the Medical Council of India for evaluation and recommendations.

(c) 'Health' being a State subject, it is for the Government of Punjab to plan their allocations as per priority. However, a request has been received from

Government of Punjab for sanction of Rs. 25.00 crores as Central assistance for starting of above college. Since this Ministry do not have any scheme to assist the State run medical colleges, the request of the State Government has been forwarded to the Planning Commission.

(d) No time frame can be given. It depends on the availability of infrastructure as per norms of Medical Council of India.

Medical Education

3427. SHRI GORDHANBHAI JAVIA : Will the PRIME MINISTER be pleased to state :

(a) whether the Medical Council of India has been organising medical education programmes;

(b) if so, the number of such programmes arranged during 1996-97; and

(c) the outcome of such programmes?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) Yes, Sir.

(b) 34 C.M.E. programmes were held.

(c) All such programmes held so far have been educative, useful and beneficial in updating levels of knowledge of medical personnel.

Development of Slum in Orissa

3428. KUMARI SUSHILA TIRIYA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether any proposal has been submitted by the Government of Orissa to Union Government for Financial Assistance for the Development of slum areas;

(b) whether any financial assistance has been provided by the Union Government for the same; and

(c) if so, the details thereof alongwith the decision taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) No, Sir.

(b) and (b) Yes, Sir. The National Slum Development Programme was launched in August, 1996 to provide additional Central assistance to the States/UTs. During the year 1996-97 an amount of Rs. 250 crores was allocated to the States/UTs for slum development. A sum of Rs. 330 crores has been provided under this Programme for the current year i.e. 1997-98. Under this Programme an amount of Rs. 4.50 crores and Rs. 5.77 crores have been provided to the State of Orissa for the year 1996-97 and 1997-98 respectively. A copy of the Guidelines formulated for the implementation of the Programme is given in enclosed Statement.